

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 189 OF 2019 &
IA NO. 707 OF 2019

Dated : 31st July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GVK Power (Goindwal Sahib) Ltd.

...Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Anr.

...Respondent (s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishrov Mukerjee
Mr. Janmali Manikala
Mr. Yashaswi Kant

Counsel for the Respondent(s) : Mr. Sakesh Kumar
Ms. Gitanjali N. Sharma for R-1

Mr. M. G. Ramachandran, Sr. Adv.
Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

ORDER

Heard Mr. Amit Kapur, learned counsel for the Appellant and Mr. M. G. Ramachandran, learned senior counsel for Respondent No. 2 for some time.

Respondent No. 1 – Commission is directed to produce the entire records pertaining to Petition No. 68 of 2017 between *GVK Power (Goindwal Sahib) Ltd.* versus *PSPCL* disposed of on 06.03.2019, within 10 days, i.e. on or before 10.08.2019. If records are produced, the same may be inspected by both the parties in the presence of officials of the Tribunal either on 13.08.2019 or 14.08.2019.

List the matter for further hearing on **19.08.2019**.

(S.D. Dubey)
Technical Member
tpd/ss

(Justice Manjula Chellur)
Chairperson